

- ii) Ensuring adequate supply of blood to all blood centres.
- iii) Ensuring safety of blood and blood products.
- iv) Developing facilities for production of components.
- v) Developing and strengthening facilities for Plasma Fractionation;
- vi) Strengthening quality control of blood and blood products.
- vii) Undertaking research on Blood Transfusion Services operations to improve safety, efficacy in supply of blood.
- viii) Developing and strengthening effective management, monitoring and evaluation of the Blood Transfusion Services.

#### Import of Life Saving Drugs

302. SHRI NADENDLA BHASKAR RAO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) the total value of life saving drugs imported during 1996-97;
- (b) the names of the countries from which these drugs have been imported; and
- (c) the steps being taken by the Government to produce these drugs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) All the bulk drugs expecting very few are under OGL and can be imported freely as per the Import Policy. During the year 1996-97 Bulk Drugs for value of Rs. 1310 Crores and finished drugs for value of about Rs. 225 crores were imported into the country. Drugs and Pharmaceuticals are being imported into the country from Germany, Belgium, USA, UK, China, Switzerland, Hong Kong, Italy, France, Japan, Sweden, Australia, Hungary etc. To encourage production in the country, industrial licensing for all bulk drugs and formulations cleared by the Drug Controller General of India and all their intermediates have been abolished except in very few cases. Moreover, foreign investment above 51% would be considered if the bulk drugs and their intermediates are manufactured from the basic stage.

#### Investments by Multi-National Companies

303. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Multi-National Companies have proposed to invest for creating infrastructure facilities in the fertilizer sector both in public and private sectors;
- (b) if so, the details of the offers received by the Government in this regard; and
- (c) the efforts made by the Government to tap such resources and install the latest technology in the fertilizer sector ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):

(a) to (c) No proposals have been received from Multi-National Companies for creating infrastructure facilities in the fertilizer sector. As regards new fertilizers projects, no licence is normally required for setting up a fertilizer plant as per the Industrial Policy Resolution issued by the Government on 27.7.91. As per available information, the following 'foreign companies' are considering investment in proposed major fertilizer plants in the country as indicated below :-

1. UNOCAL Bharat Limited (a wholly owned subsidiary of UNOCAL, U.S.A.) In Paharpur Fertilizers & Chemicals Ltd., Haldia, West Bengal.
2. Haldor Topsoe AS (HTAS), Denmark in South India Fertilizers & Chemicals Industries Ltd., Visakhapatnam, Andhra Pradesh.
3. Quantam Industrial Partners, U.S.A. and KRUPP-UHDE of Germany, in Oswal Asia Fertilizers Ltd., Sangrur, Punjab.

Such investments are governed by the procedure prescribed for foreign investment in the country and the choice of technology is to be made by the entrepreneur.

#### Resentment of CISF

304. SHRI SATNAM SINGH KAINTH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government are aware that there is large scale resentment in the Central Industrial Security Force due to the interference and advise of a Tannik to Director General of Central Industrial Security Force regarding recruitment, posting and transfer of staff and officers;

(b) if so, the reasons for such advise and interference in Para-Military Force of the Union Government; and

(c) the steps proposed to be taken by the Government to remedy the situation ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The Government is not aware of any such situation, prevailing in the CISF in matters relating to recruitment, postings and transfer of staff and officers of the CISF.

(b) Does not arise.

(c) Does not arise.

#### Child Labour in Andhra Pradesh

305. SHRIMATI LAKSHMI PANABAKA : Will the Minister of LABOUR be pleased to state :

(a) whether the Andhra Pradesh top in the list of child labour;

(b) if so, whether the Government of Andhra Pradesh has prepared any concrete programme in this regard;

(c) if so, whether World Bank is helping the Government of Andhra Pradesh in integrated child development service;

(d) the steps being taken to reduce the child labour in the State; and

(e) if not, the reasons therefor ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) Yes, Sir.

(d) Government has taken a series of steps for elimination child labour working in hazardous occupations. Under the Child Labour (Prohibition & Regulation) Act, 1986 employment of children is prohibited in certain occupations/processes listed in the schedule to the Act. Apart from legal measures, Government has taken steps for withdrawal and rehabilitation of child labour working in hazardous occupations through the scheme of National Child Labour Projects. Under the scheme, special schools have been set up with provision for non-formal education, vocational training, nutrition health care, stipend etc. So far, 20 projects have been sanctioned for coverage of 43,550 children working in hazardous occupations.

(e) Does not arise.

[English]

#### Creation of Districts

306. SHRI DADA BABURAO PARANJPE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that formation of several districts in Madhya Pradesh by the State Government have created a lot of resentment among the people;

(b) if so, the reaction of the Government in this regard;

(c) whether the Union Government intend to intervene in the matter so that formation of the said districts are completed properly; and

(d) if not, the reasons thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) It is essentially for the State Governments to take a decision in the matter of creation of new districts within their respective territory. The Central Government is not involved in the exercise.

[English]

#### Increase in Militant Activities

307. SHRI G. GANGA REDDY :

SHRI M. RAJIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether militant activities are increasing in Himachal Pradesh (Chamba), Jammu and Kashmir and North Eastern States;

(b) if so, the reasons therefor ?

(c) the causes of intelligence failure and lack of success in counter insurgency operations; and

(d) the steps proposed to be taken by the Union Government to combat insurgency ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) There has been a decrease in the number of militancy related incidents in Jammu and Kashmir. In Himachal Pradesh only one major militancy related incident took place this year. In the North East while there has been a decrease in militancy related activities in Nagaland and Manipur, the number of incidents have increased in Assam and Tripura due to increased militant action against civilians in these two states, who are soft targets.